[TO BE PUBLISHED IN THE GAZZETE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

Government of India  
Ministry of Finance  
(Department of Revenue)

Notification No. 05/2020 - Central Tax (Rate)  

New Delhi, the 16\textsuperscript{th} October, 2020

G.S.R. ------(E). - In exercise of the powers conferred by sub-sections (3) and (4) of section 9, sub-section (1) of section 11, sub-section (5) of section 15 and section 148 of the Central Goods and Services Tax Act, 2017 (12 of 2017), the Central Government, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, hereby makes the following further amendments in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.12/2017- Central Tax (Rate), dated the 28\textsuperscript{th} June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), \textit{vide} number G.S.R. 691(E), dated the 28\textsuperscript{th} June, 2017, namely:—

In the said notification, in the Table, after serial number 19B and the entries relating thereto, the following shall be inserted, namely:-

| “19C” | 9965 | Satellite launch services supplied by Indian Space Research Organisation, Antrix Corporation Limited or New Space India Limited. | Nil | Nil.” |

[F. No.354/135/2020 -TRU]

(Pramod Kumar)  
Director to the Government of India

Note: The principal notification was published in the Gazette of India, Extraordinary, \textit{vide} notification No. 12/2017 - Central Tax (Rate), dated the 28\textsuperscript{th} June, 2017, \textit{vide} number G.S.R. 691 (E), dated the 28\textsuperscript{th} June, 2017 and was last amended by notification No. 04/2020 - Central Tax (Rate), dated the 30\textsuperscript{th} September, 2020 \textit{vide} number G.S.R. 604(E), dated the 30\textsuperscript{th} September, 2020.